## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.87/AT/2025

- Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff 1200 MW Firm & Despatchable Power with "Greenshoe Option" of additional capacity upto 1200 MW from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive Bidding Process under Bidding Guidelines issued by Ministry of Power, Govt. of India on 9.6.2023 and its amendments thereof.
- Petitioner : NHPC Limited (NHPC)
- Respondents : Jevargi Solar Power Private Limited and Ors.

Date of Hearing : 2.4.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Rajiv Shankar Dwivedi, Advocate, NHPC Shri Rajesh Joshi, NHPC Shri Jagpal Singh, NHPC

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 1200 MW Firm & Despatchable Power, with a 'Greenshoe Option' for the additional capacity of up to 1200 MW, from the ISTS connected RE Power Projects coupled with an Energy Storage System, selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" dated 9.6.2023 along with the subsequent amendment(s) thereto issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that vide affidavit dated 6.3.2025, the Petitioner has also furnished the additional information/clarification as sought for by the Commission vide Record of Proceedings for the hearing dated 19.2.2025.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission deemed it appropriate to permit all the Respondents, as a last opportunity, to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)